

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2480
ANSWERED ON:14.03.2006
ROADSIDES HOARDINGS
Saroj Shri Daroga Prasad;Yadav Shri Ram Kripal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the directive of Hon`ble Supreme Court with regard to putting of hoarding on roadsides for advertisements is being violated;
- (b) if so, the reasons due to which hoardings/advertisements have again come up in multiple on roadsides specially in NDMC/MCD areas in Delhi;
- (c) the officials responsible for the same; and
- (d) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (d): As per the directions of the Supreme Court of India, hoardings, which are hazardous and cause disturbance to the safe traffic movement, are not to be permitted in Delhi. Whenever such hoardings come to the notice of NDMC/MCD, action is taken to remove them and prosecute the persons responsible for putting them. Special drives are also launched from time to time for removal of such hoardings.